

ITEM NO.41 + 61

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 682/2021

S.G. VOMBATKERE

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

WITH W.P.(C) No. 552/2021 (X)  
(FOR ADMISSION and IA No.62095/2021-APPROPRIATE ORDERS/DIRECTIONS)

W.P.(C) No. 773/2021 (PIL-W)  
(FOR ADMISSION)

W.P.(C) No. 1181/2021 (PIL-W)  
(FOR ADMISSION)

W.P.(Cr1.) No. 304/2021 (X)  
(FOR ADMISSION and IA No.84068/2021-APPLICATION FOR EXEMPTION FROM  
FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

W.P.(C) No. 1381/2021 (PIL-W)  
(FOR ADMISSION and IA No.168874/2021-EXEMPTION FROM FILING  
AFFIDAVIT[ TO BE TAKEN UP ALONGWITH W.P.(C)NO. 682/2021 ])

W.P.(Cr1.) No. 498/2021 (PIL-W)  
(FOR ADMISSION)

W.P.(Cr1.) No. 307/2021 (X)  
(FOR ADMISSION and IA No.85946/2021-STAY APPLICATION and IA  
No.85962/2021-EXEMPTION FROM FILING AFFIDAVIT)

W.P.(Cr1.) No. 106/2021 (X)  
(WITH IA No. 78482/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 27982/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 87150/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 78477/2021 - INTERVENTION APPLICATION

IA No. 77708/2021 - INTERVENTION APPLICATION

IA No. 77529/2021 - INTERVENTION APPLICATION

IA No. 86234/2021 - INTERVENTION APPLICATION

IA No. 27978/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

W.P.(C) No. 1279/2021 (PIL-W)  
([OFFICE REPORT FOR DIRECTION TO BE LISTED]FOR ADMISSION and IA  
No.151713/2021-PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No. 802/2021 (PIL-W)  
(FOR ADMISSION)

W.P.(Cr1.) No.408/2022  
([TO BE TAKEN UP ALONG WITH ITEM NO. 41 I.E. W.P.(C) No.  
682/2021].....FOR ADMISSION and IA No.154155/2022-EX-PARTE  
STAY and IA No.154157/2022-EXEMPTION FROM FILING O.T. )

Date : 31-10-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

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UPON hearing the counsel the Court made the following  
O R D E R

Mr. R. Venkataramani, learned Attorney General for India has submitted that in terms of directions issued by this Court in its order dated 11.05.2022, the matter is still engaging the attention of the relevant authorities. He therefore submits that some additional time be granted so that appropriate steps can be taken. It is also submitted that appropriate directive in terms of direction (e) in paragraph 8 of the above order dated 11.05.2022 has already been issued by the Central Government which shall be placed on record. He assures the Court that in view of the interim directions issued by this Court in paragraph 8 of its order dated 11.05.2022, every interest will be protected and as such there would be no prejudice to anyone. At his request, we adjourn these matters to 09.01.2023.

It is also been brought to our notice that in some of the matters listed today, this Court has not yet issued notices. Let appropriate notices returnable on 09.01.2023 be issued in those matters.

Mr. Arvind Kumar Sharma, learned Advocate-on-Record appearing for the respondent-Union of India, accepts notice on behalf of the Union of India. Let paper-books of the writ petitions be served upon the Central Agency within a week. Appropriate affidavits and response shall be filed within six weeks from today. Rejoinder, if any, be filed within two weeks' thereafter.

(SANJAY KUMAR-II)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER